

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT CHENNAI

O.A.No.225 OF 2025

T.Desappan, S/o.Thangavel,
No.13, 2nd street, Ramamoorthy Nagar,
Ennore, Kattivakkam, Tiruvallur,
Tamil Nadu - 600 057 : Applicant

Versus

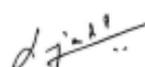
1.The Union of India,
Rep by its secretary to Government,
Ministry of Environment & Forests & climate Change,
Indra Paryavaran Bhavan, JorBagh,
New Delhi - 110 003 & Others : Respondents

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It is certified that the above documents are copies of the originals.

Dated at Chennai this the 17th day of February 2026


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No.13, 2ndstreet, Ramamoorthy Nagar,
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Versus

1.The Union of India,
Rep by its secretary to Government,
Ministry of Environment & Forests & climate Change,
Indra Paryavaran Bhavan, JorBagh,
New Delhi - 110 003

2.North Chennai Thermal Power Station, III
Represented by its Chief Engineer,
Athipattu, Chennai, Thiruvallur (District) - 600 120.

3.Tamil Nadu Power Generation Corporation Limited (TNPGL),
Represented by its Managing Director,
7th floor, NPKRR Maaligal,
Anna Salai,
Chennai - 600 002.

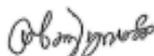
4.The Tamil Nadu Pollution Control Board,
Represented by its Member Secretary,
No.76, Mount Salai, Gulndy,
Chennai - 600 032.

5.The Tamil Nadu Coastal Zone
Management Authority,
Represented by its Member Secretary,
No.1, Jeenis Road, Panagal Building,
Ground floor, Saldapet, Chennai - 600 015. : Respondents

REPLY STATEMENT FILED ON BEHALF OF THE 2ND AND 3RD RESPONDENTS

I, M. SETHURAMAN, aged about 58 years, son of G. MURUGESAN, Chief Engineer, NCTPS Stage III, having office at Athipattu, Chennai 600 120, do solemnly affirm and state as follows:-

1. I am the Chief Engineer/Electrical of Tamil Nadu Power Generation Corporation Limited (TNPGL), North Chennai Thermal Power Project Stage-III (NCTPP-III), duly authorized to file this Counter Affidavit on behalf of the 2nd and 3rd Respondents herein, Chief Engineer, North Chennai Thermal Power Station III and Managing Director, TNPGL and am conversant with the facts of the case from the available records and circumstances of the present Original Application.
2. The above application in O.A. No.225 of 2025 (SZ) has been filed by the applicant herein under Section 14, read with 18(1) of the National Green Tribunal Act 2010 for the following reliefs:
 - a. To direct the 2nd and 3rd respondents to remove the ash dumped illegally inside its premises, in the Buckingham Canal and the backwaters forthwith and restore the area to its original condition.
 - b. To direct the 2nd and 3rd respondents strictly comply with the ash management plan in the EIA report dated May, 2015 based on which EC and CRZ clearance was obtained on 20.01.2016.
 - c. To direct the 4th and 5th respondents to initiate action against the 2nd and 3rd respondents for illegally dumping ash in violation of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, the EIA Notification, 2006, the CRZ Notification, 2011.
3. At outset, I deny all the allegations and averments mentioned in application are all false and misleading contrary to facts and applicant is put to strict proof of the same. Allegations which are not specifically denied cannot be taken as admission and all are denied except those that are specifically admitted herein.
4. I humbly submit that I have read the contents of the above application and submit the true and correct facts in response to the allegations and averments made by the Applicant in the Original Application. I am filing this reply statement in my official capacity on behalf of the 2nd and 3rd Respondent and reserve the right to file additional reply statement by TNPGL at a later stage.



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5. I humbly submit that the Tamil Nadu Electricity Board was formed on July, 1957 under section 54 of the Electricity (Supply) Act 1948 in the State of Tamil Nadu as a vertically integrated utility responsible for power generation, transmission and distribution. The electricity network has since been extended to all villages and towns throughout the State. TNEB was restructured on 01.11.2010 into TNEB Limited; Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Tamil Nadu Transmission Corporation Limited (TANTRANSCO). Further, as per G.O(Ms.) No.6, Energy (B2) Department, dt.24/01/2024, TANGEDCO have been re-structured as Tamil Nadu Power Generation Corporation Limited (TNPGL), Tamil Nadu Power Distribution Corporation Limited (TNPDL) and Tamil Nadu Green Energy Corporation Limited (TNGEL).
6. I humbly submit that the 2nd and 3rd Respondent proposed to establish 1x800 MW, NCTPP Stage III Super Critical Thermal Power Plant which is only an expansion unit in the vacant land available within the existing North Chennai Thermal Power Station Complex at Ennore and Puzhuthivakkam Villages of Ponneri Taluk, Tiruvallur District.
7. I humbly submit that the on-going NCTPS Project Stage III project was conceived in 1989 itself as a Stage III project as the land had already been acquired for accommodating all the three stages of NCTPS and is developed to generate power using the existing features of NCTPS Stage I and Stage II within the industrial land of NCTPS complex, which is enclosed in a pucca compound wall constructed during 1990. The CMDA also declared the subject complex as "industrial land".
8. I further submit that based on the power demand and financial status of TNEB, these power plants are executed in a phased manner utilizing the public exchequer. The Stage I power plant of installed capacity of 3x210 MW is being operated from 1995 onwards and Stage II power plant of installed capacity of 2 X 600MW is generating power from 2014 onwards inside the NCTPS Complex.
9. I humbly submit that the NCTPP Stage-III project is now being established to offset the ever-growing power demand of Tamil Nadu using the existing facilities of NCTPP complex without acquisition of any other land from the public and 90% of work have been completed, simultaneously, trial operation

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of Stage-III plant was carried out and it has reached Commercial Operation Date (COD).

- 10.I am advised to submit that Environmental Clearance (EC) and Coastal Regulation Zone (CRZ) Clearance for expansion by addition of 1x 800MW (Stage-III), North Chennai Thermal Power Plant was obtained from the Ministry of Environment, Forest and Climate Change (MOEF&CC) vide Ref. No. J-13012/14/2012-JA. II(T) dt. 20/01/2016, with various conditions. The clearances were accorded under the provisions of EIA Notification dated September 14, 2006 and CRZ Notification, 2011, along with subsequent amendments. The validity of the EC and CRZ clearances were 7 years and 5 years respectively.
- 11.I am advised to submit that from the above details, it could be seen that the power plant (NCTPS Stage III Project Plant) is developed to generate power using the existing facilities of NCTPS Stage I and II including Ash Dyke of NCTPS and it has been mentioned as "Expansion by addition of 1x 800 MW (Stage III) North Chennai TPP" in the EC itself.
- 12.I am advised to submit that the validity of the EC for Stage-III project was extended till 19.01.2024 due to the COVID-19 Pandemic since the period from 1/4/2020 to 31/03/2021 was not considered for the period of validity as per the substituted clause 9A provided in MoEFCC notification, S.O.221 (E) dated 18/01/2021. The validity was further extended for three more years, i.e., up to 19.01.2027 as per the MoEFCC Office Memorandum dated 13.12.2022.
- 13.I am advised to submit that the validity of the CRZ clearance was increased from five to seven years, with provision to further extend the validity for another three years, vide MoEFCC Notification S.O.1002(E) dated 06.03.2018 amending the 2011 CRZ Notification. The validity of the CRZ was further extended vide MoEFCC Notification S.O. 2903(E) dated 03.07.2023 whereby the period from 1/4/2020 to 31/03/2021 was not considered for the period of validity in light of the COVID-19 pandemic. Therefore, as on date, the CRZ clearance stands extended till 19.01.2027.
- 14.I am advised to submit that this 2nd respondent also obtained the requisite "Consent to Establish" (CTE) under the Water Act, 1974 and Air Act, 1981, on 13.04.2017 with validity up to 12.04.2024. Subsequently, TNPCL applied for extension of CTE under both acts on 18.09.2024 and the validity was


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extended till 19.01.2027 vide Consent Order No.2403159001562 and No.2403259001565 dated 05.11.2024.

- 15.I am advised to submit that as all the statutory clearances were obtained by the 2nd and 3rd Respondent as mandated under Environmental Laws and are in the process of establishment of the proposed project and simultaneous trial operation of plant for declaration of COD.
- 16.I partly admit para no.1 of the application and states that NCTPS Stage 3 project has achieved significant operational milestones and balance works is being carried out. The plant was successfully synchronized with oil on 07/03/2024. Following this, the plant commenced its continuous trial operation with coal firing on 17/03/2024.
- a. The unit is operating at a capacity ranging from 600 MW to 800 MW. The trial operation was specifically conducted to stabilize the unit, reach the full installed capacity, and run continuously for the requisite 72 hours necessary for the official declaration of Commercial Operation Date (COD) and then only it will be considered as a Power Plant.
- b. The trial operation for the installed capacity was successfully completed and the Commercial Operation Date (COD) has been declared with effect from 24.1.2026 vide. (Per.) MD/TNPGCL Proceedings No.06 dt.29.1.2026.
- 17.I deny para No.2 of the application is false and misleading and states that the assertion of the applicant pertaining to the "alleged dumping of ash inside the Stage-III premises itself, into Buckingham canal, leading to the Ennore Wetlands" is categorically rejected and refuted and addressed as follows:
- a. The allegation of applicant is misleading and factually incorrect. Since, the commencement of trial operation in March 2024, the plant has generated dry fly ash and bottom ash, which has been handled, collected, and disposed of through silos properly and in full compliance with Ash Management Plan as stipulated in the Environmental Clearance (EC) dt.20/01/2016 of MoEFCC.
- b. The ash handling processes at NCTPP Stage-III Project are entirely compliant and transparent. Both fly ash and bottom ash generated from the combustion of coal are collected in their respective hoppers and subsequently conveyed directly to respective, fully enclosed ash silos. From these silos, the ash is exclusively lifted by external agencies and transported via tipper/lorries for beneficial use, primarily for the

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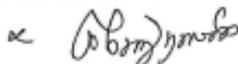
manufacturing of cement, fly ash bricks, etc... Detailed records of the ash generated and lifted in Metric Tons (MT) are enclosed and submitted herewith. So far generated Fly ash - 1,95,199.31MT and Bottom Ash - 55,867.64MT, Disposed of Fly ash - 1,94,687.34MT and Bottom Ash - 50,097.46MT. The balance quantity of ash clinkers was transported to NCTPS ash dyke through closed trucks. Ash disposal Process is strictly carried out in accordance with the Ash Utilisation Plan stipulated in the Environmental Clearance (EC) granted for the project.

- c. NCTPP Stage-III plant is equipped with a substantial silo stocking capacity for both fly ash (2 Nos X 2520MT) and bottom ash (1 No X 1800MT), which is fully sufficient to store 48 hours generation of ash and daily lifting of ash and typical contingency scenarios, even when the plant operates at full load capacity (approximately two days' stock of ash generation at full load). It is categorically stated that there is no dumping of fly ash or bottom ash within the NCTPP premises. The only exception involves the formation of clinkers within the boiler. These clinkers are crushed, evacuated via the bottom ash conveying system, and then to avoid the choking of the conveying pipes leading to the dry bottom ash silos, are collected through a bypass chute into tipper lorries. These collected, crushed clinkers (which are coarse material) are temporarily stored and transported to ash dyke through closed trucks.
- d. I submit that currently transporting them to the existing ash dyke and ensuring proper and compliant disposal.
- e. Throughout the trial operation of Stage-III during Mar'24 to Oct'25, about 5445MT hard clinkers waste has generated and the same is disposed through closed trucks to ash dyke.
- f. The photographs furnished by the applicant regarding this issue, showing only the crushed clinkers (coarse material) and not ash. Photos of crushed hard clinkers stored temporarily in site locations are submitted.
- 18.I deny para no.3 of the application is also false and misleading and states that the claim by the applicant regarding the ongoing dumping of ash inside the Stage-III premises, into the Buckingham Canal, and the Ennore wetlands is malicious and entirely unfounded. The dumping of fly ash or bottom ash not at all occurred/carried out.

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- a. The material dumped/shown is the crushed clinker only being stored temporarily in available area near Silo of Stage-III premises. The plant boundary of NCTPP Stage-III is located approximately 30 -40 meters away from the Buckingham Canal, and Ennore Creek backwaters is at the southern side of the plant boundary at about 700-800m away from the said dumping locations shown in the photos. As the material dumped is not ash and only hard clinkers that too being stored and not dumped in Buckingham Canal and CRZ area, there is no violation of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, the EIA Notification, 2006 and the CRZ Notification, 2011.
- b. The photographs submitted by the Applicant are locations near the Stage-III ash silos and the weighbridge building near silo where the clinkers only are being stored temporarily. The clinkers so stored are approximately 90m away from the Buckingham canal on the west side of the plant and 700-800m away from the back waters of Ennore creek on the southern side of the plant. Also, the applicant has not attached any photo at all showing dumping of ash into the Buckingham Canal leading to the Ennore wetlands from which it could very well be understood that his complaint is bogus and ill-conceived thought and incorrect.
- c. It is hereby unequivocally submitted that neither bottom ash nor fly ash generated by NCTPS Stage-III has been dumped, at any time, inside the plant premises, into the Buckingham Canal, or into the Ennore Creek backwaters, as falsely alleged. The disposal system utilizes a fully compliant dry collection and disposal process where 100% of the generated fly ash and bottom ash is collected in dedicated silos for beneficial utilization, ensuring strict adherence to the Ash Utilisation Plan mandated by the Environmental Impact Assessment (EIA) Report and the Environmental Clearance (EC) conditions. The material temporarily present on-site is the hard clinkers of ash which are being collected, stored near the silos for subsequent disposal to ash dyke through closed trucks.
- 19.I deny para no. 4 of this application as false and misleading and states that TNPCB Flying Squad officials visited the Stage-III site on 29/09/2025, and conducted an enquiry about ash being dumped inside the premises and inspected the exact locations shown in the photos and observed themselves that the dumped material was not ash but the crushed- hard clinkers which



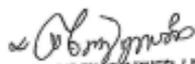
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were stored temporarily. During the inspection, TNPCB Flying Squad officials were informed that that neither fly ash nor bottom ash was dumped inside the premises but only hard clinkers, which are being crushed and temporarily stored for subsequent disposal to ash dyke.

- a. From the representations sent to TNPCB vide email dated 25th and 26th Sep'25 by some other persons other than Applicant - Annexure A3 of this application, it could be inferred that due to these complaints, TNPCB Flying squad officials made inspection of Stage-III on 29/09/2025 and this inspection provides an independent validation of ground condition and status. On this score, in light of this, it is submitted that the petitioners found mentioned in the Annexure-A3 have influenced/instigated the OA applicant with some vested interests and their allegation of dumping ash in these areas is baseless and ill-conceived and ill-motivated complaint.
- b. I further submit by affirming that Stage-III is strictly complying with the Ash Management Plan as set forth in the statutory clearances, and the allegations of illegal dumping are malicious and unsubstantiated.
- c. I humbly submit that the applicant with an ill intention to stall the major project of TNPGL, the present application has been filed and the same is an abuse of process of law. In any case, the public interest is more important than the private vested interest of certain individuals.

In light of the facts and submissions stated above, I humbly submit that this Hon'ble Tribunal may be pleased to dismiss the Original Application with costs, and pass such further orders as it deems fit and proper in the facts and circumstances of the case, and render justice.

Dated at Chennai this the 17th day of February 2026


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 Respondents No.2 and 3


 Counsel for Respondents 2&3.

S. T. RAJA,
 Ms. No. 1192/1999
 Standing Counsel for
 (TNPDCI) (TNPGL) (TNGECL)
 # 1, Goomes Street, Chennai-1.
 Email: omeairamadvocates@gmail.com
 Cell: 94440 27720

VERIFICATION

I, M. SETHURAMAN, son of G. MURUGESAN, Chief Engineer, NCTPS Stage III, having office at Athipattu, Chennai 600 120, do hereby verify that the contents of paragraphs 1 to 19 of this reply statement are true and correct to my knowledge, derived from the records of the Respondent Companies, and no part of it is false and nothing material has been concealed therefrom.

Verified at Chennai this the 17th day of February, 2026


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SE/C/P & E	SE/PD
SE/C/TP	SE/CAP

Projects

Dated: 20.01.2016



M/s Tamil Nadu Generation & Distribution Corporation Ltd.,
 (A successor entity of TNEB),
 5th Floor Western Wing, NPKRR Maaligal,
 144, Anna Salai, Chennai-2,
 Telefax - 044-28520878; E.mail - cepr@tnebnst.org

Sub: **Environmental Clearance for Expansion by addition of 1x800 MW (Stage-III), North Chennai TPP and CRZ Clearance for foreshore facilities at Villages Ennore & Puzhudiakkam, Taluk Ponnert, District Thiruvallur, Tamil Nadu by M/s Tamil Nadu Generation & Distribution Corporation Ltd. (TANGEDCO).**

Sir,

This has reference to your online application dated 26.05.2015 and additional information/documents submitted vide letter dated 18.11.2015 & 20.11.2015 w.r.t the aforesaid project. This Ministry has examined the proposal. It is inter-alia, noted that the ToR for preparation of EIA/EMP report was accorded by the Ministry on 28.05.2012 and the validity of TOR was extended upto 27.05.2015 on 08.09.2014. Public Hearing was conducted on 05.03.2015. The State level CZMA in its meeting dated 19.05.2015 has recommended the CRZ clearance for foreshore facilities.

2. The land requirement for the proposed expansion is 76.9 Ha (190 acres), which is located inside the NCTPS complex. Entire land is under possession of TANGEDCO. There are no R&R issues. No further expansion is envisaged. There are no National Parks, Sanctuaries, Elephant/Tiger Reserves, Migratory Routes/Wildlife Corridors within 10 km of the project site. The site is 500 m away from High Tide Line (HTL) of Sea and 100 m away from the HFL of canal. The project site is a graded area with necessary drains developed during execution of NCTPS Stage I project (3x210 MW). The capital and recurring cost towards EMP is Ra. 480 Crores and 48 Crores respectively.

3. The imported coal requirement of 2.09 MTPA will be sourced through MMTC, New Delhi. FSA/MoU for Imported Coal MoU has been signed between MMTC Limited, a GOI Enterprise and TANGEDCO on 25.05.2015 for supply of 2.51 MTPA of Coal for proposed NCTPS Stage III (1x800 MW) plant. The maximum sulphur and ash contents of the imported coal shall be 0.8% and 8% respectively. Ennore Port is establishing Coal Berth 3 (CB 3) exclusively for the use of TANGEDCO in addition to existing Coal Berth 1 & 2. It is proposed to transport coal from CB 3 to the NCTPS Stage III plant site through closed belt conveyors since the coal conveyor route is well within Port and Power plant area alone. Kamarajar Port Limited (erstwhile Ennore Port Limited) vide letter dated 28.07.2015 has consented for handling of imported coal for the proposed expansion TPP. Radio activity and heavy metal contents of coal to be sourced have been tested and the parameters are well within limits.

4. The potable water of about 9 MLD required for the plant will be met by treating sea water in R.O. based desalination plant. The sea water (1,65,600 KLD)



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will be sourced Ennore port basin via existing intake channel of NCTPS Stage II. COC of 1.3 has been proposed to optimize water usage. The domestic wastewater from plant and service wastewater will be collected and treated and reused for greenbelt, dust suppression, etc. and zero discharge will be maintained. As sea water is proposed for cooling purpose, the same will be discharged into sea through the existing pre cooling channel of NCTPS.

5. The following facilities will be in CRZ area:
 - i. Coal conveyor having length of 3.5 km and elevation of 6 m for coal transportation from Ennore Port to NCTPS Stage-III TPP.
 - ii. Supporting trestles (Steel frames) for coal conveyor at about 6 m/8 m from ground level.
 - iii. Sea water intake from forebay of NCTPS stage-II intake & outlet pipe to pre cooling channel of NCTPS for discharge with intake pipe length of 3 km and outlet pipe length of 1.5 km.
 - iv. GRP (Glass Reinforced Plastic) pipes on the ground level for cooling water inlet and coolant water outlet.
6. Fly ash and bottom ash would be collected and stored in the silos and supplied to cement/brick industries for manufacturing cement and bricks. 100% Dry Fly ash Collection will be done by providing Pressurized Dry Fly ash Collection System. The fly ash from the existing Units is being sold by e-auction and the same is proposed for the instant Unit. An MOU is executed with M/s Dalmia Cements (Bharat) Ltd, Dalmiapuram, Tamilnadu for off take of fly ash from the proposed NCTPS Stage III (1x800MW). Ash pond water will be collected, treated and reused for slurry making.

7. Based on the information, clarification, documents submitted and presentations made by you and your consultant, viz. Ramky Enviro Engineers Ltd., Hyderabad, before the Expert Appraisal Committee (EAC - Thermal Power) in its 38th & 46th Meetings held during 25th-26th June, 2015 & 26th-27th November, 2015, respectively and EAC (CRZ) in its 150th Meeting held during 29th-31st July, 2015, the Ministry hereby accords environmental clearance to the above power plant under the provisions of EIA Notification dated September 14, 2006 & subsequent amendments therein and CRZ clearance for foreshore facilities under the provisions of CRZ Notification, 2011 & subsequent amendments therein subject to compliance of the following Specific and General conditions:

A. Specific Conditions:

- (i) Explore the feasibility of multiple distributing point for the discharge of cooling water into pre-cooling channel and also the widening of the pre-cooling channel.
- (ii) PP shall endeavor to enter into MoUs with NHAI, Associations of Cement Industries and Municipal Authorities for ensuring full ash utilization.
- (iii) As committed, FGD shall be installed to ensure emission below threshold limits.
- (iv) Coal conveyance shall take place in closed conveyor and that there shall be no open stacking of the coal in the CRZ area.
- (v) The intake water pipeline shall be laid as per provisions of CRZ Notification, 2011.

- (vi) Disposal of hot water shall meet Tamil Nadu Pollution Control Board (TNSPCB) norms.
- (vii) Water temperature shall be monitored at outlets of each of the unit (3 phases) and also at pre-cooling channel joining Ennore creek.
- (viii) All the recommendations and conditions specified by Tamil Nadu Coastal Zone Management Authority (TNCZMA) vide letter No.10173/EC.3/2015-1 dated 16.06.2015, shall be complied with.
- (ix) Explore to develop Green belt along the conveyor.
- (x) Periodical monitoring of the sea water at the discharge point shall be done and report be submitted along with the six monthly monitoring reports.
- (xi) Construction activity shall be carried out strictly as per the provisions of CRZ Notification, 2011. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.
- (xii) Vision document specifying prospective plan for the site shall be formulated and submitted to the Regional Office of the Ministry within six months.
- (xiii) Harnessing solar power within the premises of the plant particularly at available roof tops shall be carried out and status of implementation including actual generation of solar power shall be submitted along with half yearly monitoring report.
- (xiv) The sulphur and ash content of coal shall not exceed 0.8 % and 8 % respectively. In case of variation of quality at any point of time, fresh reference shall be made to the Ministry for suitable amendments to the environmental clearance.
- (xv) A long term study of radio activity and heavy metals contents on coal to be used shall be carried out through a reputed institute and results thereof analyzed every two year and reported along with monitoring reports. Thereafter mechanism for an in-built continuous monitoring for radio activity and heavy metals in coal and fly ash (including bottom ash) shall be put in place.
- (xvi) High Efficiency Electrostatic Precipitators (ESPs) shall be installed to ensure that particulate emission does not exceed 30 mg/Nm³. Adequate dust extraction system such as cyclones/bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided along with an environment friendly sludge disposal system.
- (xvii) Adequate dust extraction system such as cyclones/ bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.
- (xviii) The SO₂, NO_x and Hg emissions shall not exceed 100 mg/Nm³, 100 mg/Nm³ and 0.03 mg/Nm³ respectively.
- (xix) The specific water consumption shall not exceed 2.5 m³/MWh and zero waste water discharge shall be achieved.
- (xx) COC of atleast 1.3 shall be adopted.

- (xxi) Monitoring of surface water quantity and quality shall also be regularly conducted and records maintained. The monitored data shall be submitted to the Ministry regularly. Further, monitoring points shall be located between the plant and drainage in the direction of flow of ground water and records maintained. Monitoring for heavy metals in ground water shall also be undertaken and results/findings submitted along with half yearly monitoring report.
- (xxii) A well designed rain water harvesting system shall be put in place within six months, which shall comprise of rain water collection from the built up and open area in the plant premises and detailed record kept of the quantity of water harvested every year and its use.
- (xxiii) No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the setting up / operation of the power plant.
- (xxiv) Wastewater generated from the plant shall be treated before discharge to comply limits prescribed by the SPCC/CPCB.
- (xxv) Explore the commercial utilization of brine instead of discharging into sea.
- (xxvi) Disposal of solid/liquid from Desalination plant shall comply with the prescribed standards and if need be, environmental safeguard measures by providing balancing/neutralizing tank may be set up and operated regularly & efficiently.
- (xxvii) Sea water quality shall be continuously monitored for salinity, turbidity and temperature at selective sites across the impacted zone including estuarine waters. Mitigative measures shall be undertaken through institutes such as Annamalai University for continuous preservation of mangroves and their ecology. The monitoring data shall be uploaded on the company's website and also submit to Regional Office of the Ministry every six months.
- (xxviii) To minimize entrapment of even small marine flora and fauna, state of the art low aperture intake screens with high effectiveness for impingement and entrainment and fishnet around intake shall be installed.
- (xxix) Fish catch along the impacted zone of sea should be monitored periodically by the Department of Fisheries, Government of Gujarat. The project proponent shall accordingly take up the matter with the Fishery Dept., Govt. of Gujarat from time to time.
- (xxx) The project proponent shall upload environmental quality monitored data on a regular basis on its website.
- (xxxi) Marginalised section of society particularly traditional fishermen communities shall be identified based on 2011 population census data and socio-economic study of the various strata of families such as those carrying out subsistence fishing, commercial fishing etc. shall be carried out and impact on their livelihoods shall be assessed separately. Accordingly, sustainable welfare scheme/measures shall be undertaken and status of implementation shall be submitted to the Regional Office of the Ministry within six months.

- (xxxii) A state-of-the-art environmental laboratory at the project site shall be established such that the laboratory has facilities for long term monitoring of sea water quality and sediment in the impacted zone over and above and ambient air, soil quality analysis of the area. The proponent shall undertake mitigative measures if there are any negative impacts.
- (xxxiii) Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- (xxxiv) Fugitive emission of fly ash (dry or wet) shall be controlled such that no agricultural or non-agricultural land is affected. Damage to any land shall be mitigated and suitable compensation provided in consultation with the local Panchayat.
- (xxxv) Fly ash shall not be used for agricultural purpose. No mine void filling will be undertaken as an option for ash utilization without adequate lining of mine with suitable media such that no leachate shall take place at any point of time. In case, the option of mine void filling is to be adopted, prior detailed study of soil characteristics of the mine area shall be undertaken from an institute of repute and adequate clay lining shall be ascertained by the State Pollution Control Board and implementation done in close co-ordination with the State Pollution Control Board.
- (xxxvi) Fly ash shall be collected in dry form and storage facility (silos) shall be provided. Mercury and other heavy metals (As, Hg, Cr, Pb etc.) shall be monitored in the bottom ash. No ash shall be disposed off in low lying area.
- (xxxvii) Green Belt consisting of three tiers of plantations of native species all around plant and at least 50 m width shall be raised. Wherever 50 m width is not feasible a 20 m width shall be raised and adequate justification shall be submitted to the Ministry. Tree density shall not be less than 2500 per ha with survival rate not less than 80 %.
- (xxxviii) Green belt shall also be developed around the Ash Pond over and above the Green Belt around the plant boundary.
- (xxxix) An Environmental Cell comprising of at least one expert in environmental science/ engineering, ecology, occupational health and social science, shall be created preferably at the project site itself and shall be headed by an officer of appropriate superiority and qualification. It shall be ensured that the Head of the Cell shall directly report to the Head of the Plant who would be accountable for implementation of environmental regulations and social impact improvement/mitigation measures.
- (xl) The project proponent shall formulate a well laid Corporate Environment Policy and identify and designate responsible officers at all levels of its hierarchy for ensuring adherence to the policy and compliance with the conditions stipulated in this clearance letter and other applicable environmental laws and regulations.
- (xli) CSR schemes identified based on need based assessment shall be implemented in consultation with the village Panchayat and the District Administration starting from the development of project itself. As part of CSR prior identification of local employable youth and eventual employment in the project after imparting relevant training shall be also undertaken.

Company shall provide separate budget for community development activities and income generating programmes.

- (xiii) For proper and periodic monitoring of CSR activities, a CSR committee or a Social Audit committee or a suitable credible external agency shall be appointed. CSR activities shall also be evaluated by an independent external agency. This evaluation shall be both concurrent and final.

B) General Conditions:

- (i) The treated effluents conforming to the prescribed standards only shall be re-circulated and reused within the plant. Arrangements shall be made that effluents and storm water do not get mixed.
- (ii) A sewage treatment plant shall be provided (as applicable) and the treated sewage shall be used for raising greenbelt/plantation.
- (iii) Adequate safety measures shall be provided in the plant area to check/minimize spontaneous fires in coal yard, especially during summer season. Copy of these measures with full details along with location plant layout shall be submitted to the Ministry as well as to the Regional Office of the Ministry.
- (iv) Storage facilities for auxiliary liquid fuel such as LDO/ HFO/LSHS shall be made in the plant area in consultation with Department of Explosives, Nagpur. Sulphur content in the liquid fuel will not exceed 0.5%. Disaster Management Plan shall be prepared to meet any eventuality in case of an accident taking place due to storage of oil.
- (v) First Aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
- (vi) Noise levels emanating from turbines shall be so controlled such that the noise in the work zone shall be limited to 85 dB(A) from source. For people working in the high noise area, requisite personal protective equipment like earplugs/ear muffs etc. shall be provided. Workers engaged in noisy areas such as turbine area, air compressors etc shall be periodically examined to maintain audiometric record and for treatment for any hearing loss including shifting to non noisy/less noisy areas.
- (vii) Regular monitoring of ambient air ground level concentration of SO₂, NO_x, PM_{2.5} & PM₁₀ and Hg shall be carried out in the impact zone and records maintained. If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCC. Periodic reports shall be submitted to the Regional Office of this Ministry. The data shall also be put on the website of the company.
- (viii) Utilization of 100% Fly Ash generated shall be made from 4th year of operation. Status of implementation shall be reported to the Regional Office of the Ministry from time to time.
- (ix) Provision shall be made for the housing of construction labour (as applicable) within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care,

crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

- (x) The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned within seven days from the date of this clearance letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>.
- (xi) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, urban local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (xii) The proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCS. The criteria pollutant levels namely; SPM, RSPM (PM₁₀ & PM_{2.5}), SO₂, NO_x (ambient levels as well as stack emissions) shall be displayed at a convenient location near the main gate of the company in the public domain.
- (xiii) The environment statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of the Ministry by e-mail.
- (xiv) The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment and Forests, its Regional Office, Central Pollution Control Board and State Pollution Control Board. The project proponent shall upload the status of compliance of the environmental clearance conditions on their website and update the same periodically and simultaneously send the same by e-mail to the Regional Office, Ministry of Environment and Forests.
- (xv) Regional Office of the Ministry of Environment & Forests will monitor the implementation of the stipulated conditions. A complete set of documents including Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring. Project proponent will up-load the compliance status in their website and up-date the same from time to time at least six monthly basis. Criteria pollutants levels including NO_x (from stack & ambient air) shall be displayed at the main gate of the power plant.
- (xvi) Separate funds shall be allocated for implementation of environmental protection measures along with item-wise break-up. These cost shall be included as part of the project cost. The funds earmarked for the environment

protection measures shall not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.

(xvii) The project authorities shall inform the Regional Office as well as the Ministry regarding the date of financial closure and final approval of the project by the concerned authorities and the dates of start of land development work and commissioning of plant.

(xviii) Full cooperation shall be extended to the Scientists/Officers from the Ministry / Regional Office of the Ministry / CPCB/ SPCC who would be monitoring the compliance of environmental status.

C) An as built or as completed report on EMP to be submitted stating the scope/extent of work envisaged in the EIA along with estimated cost vis-à-vis the actual completed works and cost incurred. A certificate/completion certificate accordingly, shall have to be submitted before commissioning of the TPP.

8. The Ministry reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction. The Ministry may also impose additional environmental conditions or modify the existing ones, if necessary.

9. The environmental clearance for the power plant shall be valid for a period of 7 years from the date of issue of this letter to start operations by the power plant. The CRZ clearance for foreshore facilities shall be valid for a period of 5 years from the date of issue of this letter for commencement of construction & operation of foreshore facilities.

10. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

11. In case of any deviation or alteration in the project proposed including coal transportation system from those submitted to this Ministry for clearance, a fresh reference should be made to the Ministry to assess the adequacy of the condition(s) imposed and to add additional environmental protection measures required, if any.

12. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008 and its amendments, the Public Liability Insurance Act, 1991 and its amendments.

13. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Yours faithfully,


(B. E. Berman)
Scientist F'

Copy to:

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001.

2. The Secretary (Environment), Environment Department, Government of Tamil Nadu.
3. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
4. The Chairman, Tamil Nadu Pollution Control Board, No. 76, Mount Road, Mount Salai, Guindy, Chennai - 600 032
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi- 110032.
6. The Additional Principal Chief Conservator of Forests (C), Regional Office (SEZ), 1st and 2nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai- 34.
7. The District Collector, Thiruvallur District, Govt. of Tamil Nadu
8. Guard file/Monitoring file.
9. Website of MoEP&CC


(B. B. Barman)
Scientist F

अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के (4) खंड के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) की उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा अभिमुखि के पश्चात् भारत के राजपत्र असाधारण, भाग- II, खंड 3, उपखंड (II), में प्रकाशित, भारत सरकार की उक्तकालीन पर्यावरण और वन मंत्रालय अधिसूचना का.अ.1533 (अ), तारीख 14 सितंबर, 2006, में निम्नलिखित और संशोधन करती है, अर्थात्:-

उक्त अधिसूचना में,

(i) उप-शीर्ष II "चरण (2) विस्तारण", के अधीन पैरा 7 के उप पैरा 7(i) में, खंड (viii) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा अर्थात्:-

"(ix) उपरोक्त में अंतर्भूत किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021 की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात् इसके नियंत्रण के लिए घोषित लॉकडाउन (मूल वा आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर संदर्भ की शर्तों की विधिमान्यता की अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा, तथापि उक्त संदर्भ की शर्तों के संबंध में इस अवधि के दौरान अपनाए गए सभी किंवाकलाप विधिमान्य समझे जाएंगे।";

(ii) पैरा 8 क के स्थान पर, निम्नलिखित पैरा रखा जाएगा, अर्थात्:-

"9 क. इस अधिसूचना में अंतर्भूत किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021 की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात् इसके नियंत्रण के लिए घोषित लॉकडाउन (मूल वा आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर पूर्व पर्यावरणीय अनापत्ति की विधिमान्यता की अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा, तथापि उक्त पर्यावरणीय अनापत्ति के संबंध में इस अवधि के दौरान अपनाए गए सभी किंवाकलाप विधिमान्य समझे जाएंगे।";

[क्र. सं. 22-25/2020-आई.ए. III]

गीता मेनन, संयुक्त सचिव

टिप्पण्यः मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (E) संख्या का.अ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना अधिसूचना संख्या का.अ. 4254 (अ), तारीख 27 नवंबर, 2020 द्वारा अंतिम बार संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 18th January, 2021

S.O. 221(E).—Whereas, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification) vide number S.O.1533(E), dated the 14th September, 2006, making the requirement of prior environmental clearance from the concerned regulatory authority mandatory for all new projects or activities listed in the Schedule to the said notification, their expansion and/or change in product mix, as the case may be, before any construction work or preparation of land by the project management except for securing the land;

And whereas, in view of the outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, implementation of projects or activities in the field has been affected, Ministry of

Environment, Forest and Climate Change is in receipt of number of requests for extension of the validity of prior environmental clearances beyond the maximum period allowed in the said notification, as the COVID-19 pandemic has not yet come to an end. The matter has been examined in the said Ministry and the concern is genuine keeping in view the fact that due to lockdowns (total or partial), continuation of activities in the field has been difficult.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (II), namely:-

In the said notification, -

- (i) in paragraph 7, in sub-paragraph 7(i), under sub-heading II. "Stage (2) – Scoping", after clause (viii), the following clause shall be inserted, namely:-

"(ix). Notwithstanding anything contained above, the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Terms of Reference granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the said Terms of Reference shall be treated as valid."

- (ii) for paragraph 9A, the following paragraph shall be substituted namely:-

"9A. Notwithstanding anything contained in this notification, the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the Environmental Clearance granted shall be treated as valid."

[F.No.22-25/2020-IA.III]

GEETA MENON, Joint Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006 and was last amended vide the notification number S.O. 4254(E), dated the 27th November, 2020.

F.No. 1A3-22/28/2022-1A.111 [E 181584]

Government of India

Ministry of Environment, Forest and Climate Change

Impact Assessment Division

Indira Paryavaran Bhawan
3rd Floor, Vayu Wing, Jor Bagh Road
AI Ganj, New Delhi-110003

Dated: 13th December, 2022OFFICE MEMORANDUM

Subject: Clarification on the amendment to EIA Notification 2006 issued vide S.O. No. 1807(E) dated 12/04/2022 with regard to validity of Environment Clearance - regarding.

The Ministry of Environment, Forest and Climate Change (MoEF&CC) vide notification no. S.O. No. 1807(E) dated 12/04/2022 amended the provisions of EIA Notification, 2006 regarding validity of Environment Clearance as mentioned below:

Type of Project	Earlier EC validity' (Years) (A)	Further extendable for (Years) (B)	Increased EC validity (Years) (C)	Further extendable for (Years) (D)
River Valley projects	10	3	13	2
Nuclear projects	7	3	15	5
Projects other than River Valley, Nuclear and Mining Projects	7	3	10	1
Mining Projects	30		30 (Subject to adequacy of EIA/EMP to be reviewed every 5 years after 30 Years)	20

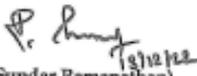
2. The Ministry is in receipt of representations from different stakeholders seeking clarification on the validity of Environment Clearance for different developmental projects in pursuance to the aforementioned Notification. The matter has been examined and it is to clarify that the applicability of the Notification is as under:

- i. The validity of the Environmental Clearances, which had not expired as on the date of publication of Notification i.e. 12/04/2022, shall stand automatically extended to respective increased validity as mentioned at para no. 1 column (C) above:

Provided that the period of validity of Environmental Clearance with respect to the type of Projects and Activities listed at Para 1 above may be extended in respect of valid Environmental Clearance, by the regulatory authority concerned, by a maximum period of years as indicated at Para No. 1 Column (D) above, if an application is made in the laid down proforma to the regulatory authority by the applicant as per the provisions of EIA Notification 2006:

Provided further that the regulatory authority may also consult the concerned Expert Appraisal Committee before grant of such extension.

- ii. The Environment Clearances for which the project proponents have submitted the application for extension of validity as per the provisions of the EIA Notification 2006 as on the date of publication of Notification i.e. 12/04/2022, shall stand automatically extended to respective increased validity as mentioned at Para no. 1 column (C) above.
3. This is issued with the approval of Competent Authority.


(Sundar Ramanathan)
Scientist 'E'

To

1. Chairman, Central Pollution Control Board (CPCB)
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of IA Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. Sr.PPS to Secretary (EF&CC)
4. Sr.PPS to AS (TK) / AS (NPG)
5. Sr.PPS to JS (SKB)
6. Website, MoEF&CC
7. Guard file.

10. का.अ. 4162 (अ), तारीख 23 दिसंबर, 2016;
11. का.अ. 621 (ब), तारीख 23 फरवरी, 2017;
12. का.अ. 1393 (अ), तारीख 3 मई, 2017;
13. का.अ. 2444 (अ), तारीख 31 जुलाई, 2017; और
14. का.अ.नि. 1227 (अ), तारीख 06 अक्टूबर, 2017।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 6th March, 2018

S.O. 1002(E)—WHEREAS by notification of the Government of India in the Ministry of Environment and Forests number S.O.19 (E), dated the 6th January, 2011 (hereinafter referred to as the Coastal Regulation Zone Notification, 2011), the Central Government declared certain coastal stretches as Coastal Regulation Zone and restrictions were imposed on the siting up and expansion of industries, operations and processes in the said Zone;

AND WHEREAS, the Central Government have received representations from various stakeholders including State Governments regarding extension of validity of clearance issued under Coastal Regulation Zone notification and for consideration of post facto clearance under in the said notification;

AND WHEREAS, the National Coastal Zone Management Authority in its 32nd meeting held on 1st November, 2017 had also decided that the above-mentioned issues need consideration;

AND WHEREAS, the Central Government taking into account the above, proposes to make the following amendments to the Coastal Regulation Zone Notification, 2011;

AND WHEREAS, the Central Government, having regard to the provisions of sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, is of the opinion that it is in public interest to dispense with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules for amending the said Coastal Regulation Zone Notification, 2011.

NOW THEREFORE, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the Coastal Regulation Zone Notification, 2011, namely:-

1. in sub-paragraph 4.2, for clause (v), the following clause shall be substituted, namely:-

"(v) The clearance accorded to the projects under this notification shall be valid for a period of seven years from the date of issue of such clearance:

Provided that the construction activities shall commence within a period of five years from the date of the issue of clearance and the construction be completed and the operations be commenced within seven years from the date of issue of such clearance:

Provided further that the period of validity may be extended for a maximum period of three years in case an application is made to the concerned authority by the applicant within the validity period, along with recommendation for extension of validity of the clearance by the concerned State / Union Territory Coastal Zone Management Authority";

2. after sub-paragraph 4.2, the following sub-para shall be inserted, namely: -

***4.3 Past facto clearance for permissible activities.-**

- (i) all activities, which are otherwise permissible under the provisions of this notification, but have commenced construction without prior clearance, would be considered for regularisation only in such cases wherein the project applied for regularization in the specified time and the projects which are in violation of CRZ norms would not be regularised;
- (ii) the concerned Coastal Zone Management Authority shall give specific recommendations regarding regularisation of such proposals and shall certify that there have been no violations of the CRZ regulations, while making such recommendations;

- (iii) such cases where the construction have been commenced before the date of this notification without the requisite CRZ clearance, shall be considered only by Ministry of Environment, Forest and Climate Change, provided that the request for such regularisation is received in the said Ministry by 30th June, 2018.

[F. No. 19-27/2015-IA-III]

RIKESH KUMAR SINGH, Jr. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 19 (E), dated the 6th January, 2011 and subsequently amended as follows: -

1. S.O. 2557 (E), dated the 22nd August, 2013;
2. S.O. 1244 (E), dated the 30th April, 2014;
3. S.O. 3085 (E), dated the 28th November, 2014;
4. S.O. 383 (E), dated the 4th February, 2015;
5. S.O. 556 (E), dated the 17th February, 2015;
6. S.O. 938 (E), dated the 31st March, 2015;
7. S. O. 1599 (E), dated the 16th June, 2015;
8. S. O. 3552 (E) dated the 30th December, 2015;
9. S. O. 1212 (E), dated the 22nd March, 2016;
10. S.O. 4162(E), dated 23rd December, 2016;
11. S.O. 621(E), dated 23rd February, 2017;
12. S.O. 1393 (E), dated 3rd May, 2017;
13. S.O. 2444 (E), dated 31st July, 2017; and
14. G.S.R. 1227(I), dated 06th October, 2017.

RAKESH
SUKUL

Digitally signed by
RAKESH SUKUL
DN: cn=RAKESH SUKUL,
o=MOEF

(v) संघ (v) में अंतर्निहित किसी बात के होते हुए भी, इस अधिसूचना के अधीन अनुवृत्त सीआरजेड मंजूरी की वैधता की अवधि की समाप्ति के प्रयोजन के लिए, कोरोना वायरस (कोविड-19) के प्रसार को दृष्टिगत रखते हुए, 1 अप्रैल, 2020 से 31 मार्च, 2021 की अवधि को विचार में नहीं लिया जाएगा।

(ख) संघ (vi) के पश्चात्, निम्नलिखित संघ अंतःस्थापित किए जाएंगे, अर्थात् :-

(vi) किसी आवेदक को किसी विनिर्दिष्ट परियोजना या क्रियाकलाप के लिए अनुवृत्त सीआरजेड मंजूरी इसकी वैधता के दौरान, उन्हीं शर्तों और निबंधनों पर, जिनके अधीन सीआरजेड मंजूरी खारंज में अनुवृत्त की गई थी तथा मंजूरी की वैधता की उसी अवधि के लिए अंतरक द्वारा और संबंधित प्राधिकारी द्वारा लिखित "अनापत्ति" के साथ अंतरक द्वारा या अंतरिकी द्वारा आवेदन पर, परियोजना या क्रियाकलाप करने के हकदार किसी अन्य विधिक व्यक्ति को अंतरित की जा सकेगी।

(ix) विनिर्दिष्ट परियोजना या क्रियाकलाप के लिए सीआरजेड मंजूरी वैधता के दौरान, परियोजना जमाने और अंतरित करने के हकदार दो या अधिक व्यक्तियों के मध्य अपेक्षित वस्तुनिष्ठों के साथ अंतरक द्वारा किए गए आवेदन पर, विभाजित की जा सकेगी तथा केंद्रीय सरकार या संबंधित तटीय क्षेत्र प्रबंधन प्राधिकरण संबंधित परियोजनाओं के लिए संबंधित तटीय क्षेत्र प्रबंधन प्राधिकरण द्वारा सिफारिश और यदि अपेक्षित हो तो संबंधित विशेषज्ञ मूल्यांकन समिति के सिफारिश प्राप्त करने के पश्चात् विन्मही अन्य विधिक व्यक्तियों को सीआरजेड मंजूरी विभाजित और अंतरित कर सकेगे।

(x) ऊपर अंतर्निष्ठ किसी बात के होते हुए भी, ईपी और सीआरजेड दोनों मंजूरी की अपेक्षा वाली परियोजनाओं में मंजूरी का अंतरक संबंधित तटीय क्षेत्र प्रबंधन प्राधिकरण की सिफारिश प्राप्त करने के पश्चात् समत-समक पर यथासंबंधित ईआईए अधिसूचना के अनुसार किया जाएगा।

[फा.सं. 19-112/2013-आईए,3(पार्ट-3)]

डॉ. सुनील कुमार बाबुपैथी, संयुक्त सचिव

टिप्पण—मूल अधिसूचना, भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उप-खंड (ii) में संख्या का.आ. 19(अ), तारीख 6 जनवरी, 2011 द्वारा प्रकाशित की गई थी और संख्या का.अ. 1422(अ), तारीख 1 मई, 2020 द्वारा अंतिम बार संशोधित की गई थी।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 3rd July, 2023

S.O. 2903(E).—WHEREAS, the Central Government is the erstwhile Ministry of Environment and Forests, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) has issued a notification in the Gazette of India, Extraordinary, Part II, Section-3, Sub-section (ii), vide number S.O. 19(E), dated the 6th January, 2011 hereinafter referred to as the CRZ Notification, 2011, for declaring certain coastal stretches as Coastal Regulation Zone wherein restrictions were imposed on the setting up and expansion of industries, operations and processes in the said zone;

AND WHEREAS, by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.1533 (E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of the sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 (hereinafter referred to as the EIA Notification), the Central Government directed that new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to the EIA notification entailing capacity addition with change in process or technology or product shall be undertaken in any part of India only after obtaining prior environmental clearance (EC) from the Central Government or by the State Level Environment Impact Assessment Authority, as the case may be;

AND WHEREAS, the clearance granted under CRZ Notification, 2011 (hereinafter referred to as the CRZ clearance) are also applicable to the new projects or activities or the expansion or modernization of existing projects or activities which are proposed in the Coastal Regulation Zones regulated under the CRZ Notification, 2011 and are also listed in the Schedule to the EIA Notification, for which EC is granted;

AND WHEREAS, certain provision in the EIA Notification such as, provision for transfer of clearance is not available in CRZ Notification and provision such as validity of clearance in the CRZ Notification, is not in

consonance with EIA Notification. In this regard, the Central Government is of the opinion that it is imperative to amend the CRZ Notification 2011 to make it in consonance with EIA Notification 2006;

AND WHEREAS, sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986 provides that whenever it appears to the Central Government that it is in public interest so to do, it may dispense with the requirement of notice under clause (a) of sub-rule (3) of the said rules;

AND WHEREAS, the Central Government is of the opinion that it is in public interest to dispense with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules to issue this notification;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby, makes the following further amendments in the notification of the Government of India in the erstwhile Ministry of Environment and Forests, number S.O. 19(E), dated the 6th January, 2011, namely:-

In the said notification, in paragraph 4, in sub-paragraph 4.2,-

(A) for clause (v), the following clauses shall be substituted, namely:-

“(v) The clearance accorded to the projects under this notification shall be valid for a period of ten years. Provided that the period of validity of the CRZ clearance may be extended by a maximum period of one year, if an application is made by the applicant within the period of validity of the CRZ Clearance along with the recommendations of the Coastal Zone Management Authority concerned.

Provided that where the application for extension of period of validity of clearance under this notification is filed by the applicant-

(a) within thirty days after expiry of the period of such validity, the delay may be condoned by the head of the division concerned in the Ministry of Environment, Forests and Climate Change or the member-secretary of the Coastal Zone Management Authority, as the case may be, and thereafter the application shall be referred to the appropriate authority for consideration of the application for extension of period of validity of the clearance;

(b) thirty days after expiry of the period of such validity but within ninety days after expiry of such validity, the delay may be condoned by the Minister in charge of the Ministry of Environment, Forests and Climate Change or the chairperson of the Coastal Zone Management Authority, as the case may be; and thereafter the application shall be referred to the appropriate authority for consideration of the application for extension of period of validity of the clearance;

Provided also that no application for extension filed beyond ninety days after the expiry of the period of validity of CRZ clearance shall be entertained.

Explanation- In this clause, the validity of clearance is meant the period from which a CRZ clearance is granted to the applicant, to the start of production operations by the project or activity; or the completion of all construction operations in case of construction projects, to which the application for CRZ clearance refers to.

(va) The project which requires both EC and CRZ clearance, the validity of such clearances shall be in accordance with the EIA Notification, as amended from time to time;

Provided that the extension of period of validity of such clearance shall be after obtaining recommendation from the Coastal Zone Management Authority concerned and the Expert Appraisal Committee concerned.

(vb) Notwithstanding anything contained in clause (v), the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of CRZ clearance granted under this notification in view of outbreak of Corona Virus (COVID-19).”;

(B) after clause (vii), the following clauses shall be inserted, namely:-

“(vii) A CRZ clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferee, or by the transferee with a written “no objection” by the transferor, to, and by the authority concerned, on the same terms and conditions under which the CRZ clearance was initially granted, and for the same period of validity of the clearance.

(ix) A CRZ clearance granted for a specific project, may be split amongst two or more legal persons, entitled to undertake the project and transferred during the validity to another legal person on application made by the transferee along with requisite documents and the Central Government or the Coastal Zone Management Authority concerned shall split and transfer the CRZ clearance to the other legal persons for the respective projects, after

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obtaining recommendation by the Coastal Zone Management Authority concerned and if required the recommendation of the Expert Appraisal Committee concerned.

(ix) Notwithstanding anything contained above, the projects requiring both EC and CRZ clearance, the transfer of clearance shall be in accordance with the provisions of the EIA Notification, as amended from time to time, after obtaining recommendation of the concerned Coastal Zone Management Authority.

[F. No. 19-112/2013-IA.III(Part-3)]

DR. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Note.- The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (iii), vide number S.O. 19 (E), dated the 6th January, 2011 and last amended vide number S.O. 1422(E), dated the 1st May, 2020.



TAMILNADU POLLUTION CONTROL BOARD



CONSENT ORDER NO. 170114490708 DATED: 13/04/2017.

PROCEEDINGS No. TN/TPCB/E.0791/AMB/RL/A/MB/W/2017 DATED: 13/04/2017

SUB: TNPC Board-Consent for Establishment-M/S NORTH CHENNAI THERMAL POWER STATION STAGE III (1X800MW) S.J No. 177 - 187, 235 - 240, ENNORE Village, Ponneri Taluk, Tiruvallur District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974)- Issued- Reg.

REF: 1. Unit's application through OCMMS No. 4499798 dated 19.05.2016
2. IR.No : F.0791/AMB/RL/CHE-M/AMB/2017 dated 03/04/2017
3. Minutes of the 146th Technical Sub-Committee meeting held on 06.04.2017 (Item No. 146-2)

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

NORTH CHENNAI THERMAL POWER STATION STAGE III (1X800MW)
Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:
S.F. No. 177 - 187, 235 - 240,
ENNORE Village,
Ponneri Taluk,
Tiruvallur District.

This Consent to establish is valid upto April 12, 2024, if the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

Handwritten signatures and stamps, including '171917' and '13/04/17'.

To

M/S NORTH CHENNAI THERMAL POWER STATION STAGE III (1X800MW),
Ennore & Puzhuvakkam Villages, Ponneri Taluk, Tiruvallur District,
Pin: 600120

Copy to:

- 1. The Commissioner, MEENUR-Panchayat Union, Ponneri Taluk, Tiruvallur District.
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, AMBATTUR.
3. The JCEB-Meeting, Tamil Nadu Pollution Control Board, Chennai.
4. File

POLLUTION PREVENTION PAYS
சுரூபம் துரூபரூபம் வரூபரூபம் | துரூபம் துரூபரூபம் வரூபரூபம்

SPECIAL CONDITIONS
TAMILNADU POLLUTION CONTROL BOARD

1. This consent to establish is valid for establishing the facility for the manufacture of products byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Electric Power	800	MW

2. The unit shall provide Sewage Treatment Plant and Effluent Treatment Plant as indicated below.

a Sewage Treatment Plant:			
Treatment status: Septic Tank and SP/D/T			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Common Collection Sump	1	10m3
2.	Screen Chamber	1	1 m/s
3.	Oil & Grease trap	1	3.5 m3/h
4.	Equalization Tank	1	3.5 m3/h
5.	FAB reactor	1	3.5 m3/h
6.	Secondary Settler	1	3.5 m3/h
7.	Dual media filter	1	3.5 m3/h
8.	Activated Carbon Filter	1	3.5 m3/h
9.	Treated water tank	1	3.5 m3/h
b Effluent Treatment Plant:			
Treatment status: Individual ETP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Ash Silo Area Sump	1	10 m3
2.	Coal mill city waste sump	1	5 m3
3.	Power house oily water sump	1	10 m3
4.	Fuel oil area sump	1	10 m3
5.	Fuel oil overflow water sump	1	10 m3
6.	condenser waste water sump	2	5 m3
7.	Pre settling pit	1	10 m3
8.	PSP overflow sump	1	5 m3
9.	API separator	1	10 m3/h
10.	TPT separator	1	20 m3/h
11.	Guard Pond	1	2000 m3
12.	Tube settler	1	125 m3/h
13.	Central Monitoring Basin	1	24 hrs retention
14.	Neutralization Tank	1	1.5 times waste gas



TAMILNADU POLLUTION CONTROL BOARD

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KL/D	Point of disposal
Effluent Type : Sewage			
1.	STP	151.0	On land for gardening
Effluent Type : Trade Effluent			
1.	Cooling water blowdown	112985.0	Marine Coastal areas
2.	Desalination plant reject	9720.0	Marine Coastal areas
3.	DM plant reject	168.0	Marine Coastal areas
4.	waste water from service water system	555.0	On land for gardening

4. **Additional Conditions:**

- The unit shall furnish the under taking for the following.
 - Control measures for the mercury emission
 - Commitment made with MoEF&CC, Gov, New Delhi for attaining water consumption standards 2.5 m³ / MWhr.
 - Fugitive emission control system for the collection and transportation of Fly Ash and bottom ash.
 - Action taken report on the news published in the daily paper recently.
- The unit shall comply with all the conditions stipulated in the EC and CRZ clearance issued vide MoEF letter D1.20.01.2016.
- The unit shall provide ETP to treat the trade effluent generated from the unit from all the streams except cooling water.
- The unit shall ensure that the temperature of discharge shall not exceed 5 degree above the ambient water temperature of receiving body.
- The specific water consumption shall not exceed 2.5M³/MWh by installing suitable ETP and reusing of waste water generated from the unit other than cooling water and oil handling streams.
- The unit shall install FGD (Flue Gas Desulphurisation) as committed to ensure emission standards prescribed by the Board.
- The unit shall endeavour to enter into MoUs with NHAI, Associations of Cement Industries and Municipal Authorities for ensuring full ash utilization.
- Coal conveyance shall take place in closed conveyor and that there shall be no open stacking of the coal in the CRZ area.
- Construction activity shall be carried out strictly as per the provisions of CRZ Notification, 2011. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.

17/11/17
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171417
Member Secretary
Tamil Nadu Pollution Control Board
Chennai


GENERAL CONDITIONS
TAMILNADU POLLUTION CONTROL BOARD

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

F27 Member Secretary
Tamil Nadu Pollution Control Board,
Chennai

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TAMILNADU POLLUTION CONTROL BOARD



CONSENT ORDER NO. 170124499798

DATED: 13/04/2017.

PROCEEDINGS NO. TR/TN/PCB/F.0791AMB/RL/AMB/A/2017 DATED: 13/04/2017

SUB: TNPC Board-Consent for Establishment-M/s. NORTH CHENNAI THERMAL POWER STATION STAGE III (1X800MW), S.F. No. 177 - 187, 235 - 240, ENNORE village, Pomeri Taluk and Tiruvallur District - for the establishment or take steps to establish the industry under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 (Central Act. 14 of 1981)-Issued -Reg.

- REF:** 1. Unit's application through OCMMS No. 4499798 dated 19.05.2016
2. TR.No : F.0791AMB/RL/JCEE-M/AMB/2017 dated 03/04/2017
3. Minutes of the 146th Technical Sub-Committee meeting held on 06.04.2017 (Item No. 146-2)

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 and the Rules and Orders made there under to

M/s. NORTH CHENNAI THERMAL POWER STATION STAGE III (1X800MW)

S.F No 177 - 187, 235 - 240,

ENNORE Village,

Pomeri Taluk,

Tiruvallur District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 177 - 187, 235 - 240,

ENNORE Village,

Pomeri Taluk,

Tiruvallur District.

This Consent to establish is valid upto April 12, 2024, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

Member Secretary
Tamil Nadu Pollution Control Board,
Chennai
13/4/17

To

M/s NORTH CHENNAI THERMAL POWER STATION STAGE III (1X800MW),

Pomeri & Parudhavalan Villages, Pomeri Taluk, Tiruvallur District,

Pin. 600120

Copy to:

1. The Commissioner, MEBNJUR-Panchayat Union, Pomeri Taluk, Tiruvallur District.
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, AMBATTUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai
4. File



1. High Efficiency Electrostatic Precipitators (ESPs) shall be installed to ensure that particulate emission does not exceed 50 mg / Nm³ as cyclones / bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided along with an environmental friendly sludge disposal system.
2. Adequate dust extraction system such as cyclones / bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.
3. The SO₂, NO_x and Hg emissions shall not exceed 100 mg / Nm³, 100 mg / Nm³ and 0.03 mg / Nm³ respectively.
4. Fugitive emission of fly ash (dry or wet) shall be controlled such that no agricultural or non-agricultural land is affected. Damage to any land shall be mitigated and suitable compensation provided in consultation with the local Panchayat.
5. Fly ash shall not be used for agricultural purpose. No mine void filling will be undertaken as an option for ash utilization without adequate lining of mine with suitable media such that no leachate shall take place at any point of time. In case, the option of mine void filling is to be adopted, prior detailed study of soil characteristics of mine area shall be undertaken from an institute of repute and adequate clay lining shall be ascertained by the State Pollution Control Board and implementation done in close co-ordination with State Pollution Control Board.
6. Fly ash shall be collected in dry form and storage facility (silos) shall be provided. Mercury and other heavy metals (As, Hg, Cr, Pb etc) shall be monitored in the bottom ash. No ash shall be disposed off in low lying area.
7. Green Belt consisting of three tiers of plantations of native species all around plant and at least 50 m width shall be raised. Wherever 50 m width is not feasible a 20 m width shall be raised and adequate justification shall be submitted to the Ministry. Tree density shall not be less than 2500 per ha with survival rate not less than 80%.
8. The unit shall provide OLMs for effluent & emission with connectivity to WQW & CAC, TNPCB respectively before commissioning.


 Member Secretary
 Tamil Nadu Pollution Control Board,
 Chennai
 17/9/17

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POLLUTION PREVENTION PAYS

சுற்றுச்சூழல் தடுப்பு முயற்சிகள் !
 தகவல் தரும்போது கட்டப்படும் !



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.

The applicant shall make a request for grant of consent to operate at least thirty days before the commissioning of trial production.

Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.

The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).

Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.

The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.

The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.

The unit shall develop green belt of adequate width around the premises.

In case there is any change in the management, the unit shall inform the change with relevant documents immediately.


Tamil Nadu Pollution Control Board
Chennai



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Electric Power	800	MW

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge In Nm ³ /hr
1	Boiler 2575TPH	ESP with stack	275	2704320
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise, Emission sources	Type of emission	Control measures	
1.	Coal yard	Fugitive	Dust suppression system/Fogging system	
2.	Ash collection	Fugitive	Water sprinider system	

3. Additional Conditions:

Category of the Industry :

RED



CONSENT ORDER NO. 2403159001565

DATED: 05/11/2024.

PROCEEDINGS NO.T2/TNPCB/F.0455GMP/RL/GMP/W/2024 DATED: 05/11/2024

SUB: TNPC Board-Consent for Establishment – EXTENSION -M/S NORTH CHENNAI THERMAL POWER STATION STAGE III (1X800MW) , S.F. No. 177 - 187, 235 - 240, ENNORE Village, Ponneri Taluk, Tiruvallur District- for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988(Central Act 53 of 1988) –issued- Reg. (Industry User ID- R16AMB4493017)

REF: 1. Application no. 59001565 dated: 10.04.2024/06.09.2024.
2. IR.No : F.0455GMP/RL/JCEE-M/GMP/2024 dated 21/10/2024
3. Minutes of the 233rd TSC meeting vide item No.233-10 dated:24.10.2024.

Consent to establish or take steps to establish was granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974) (hereinafter referred to as 'The Act') to the Occupier of the unit of M/s.NORTH CHENNAI THERMAL POWER STATION STAGE III (1X800MW) authorizing to establish or take steps to establish the industry in the site of S.F. No.177 - 187, 235 - 240, village, Ponneri Taluk, Tiruvallur District vide reference First cited with validity for Five years .

The unit has requested for extension of time limit for establishing the plant since they could not establish the plant within the period of Five years vide reference second cited.

The subject was placed before the committee meeting vide reference third cited and the committee decided to extend the validity of the Consent to establish for further period.

In view of the above, the validity of the Consent to establish is extended for further period upto January 19, 2027 , or till the industry obtains consent to operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1987 whichever is earlier subject to special and general conditions specified in the Consent for Establishment issued vide reference first cited.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LIFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LIFE" action points and document the same and furnish half yearly report to Board.

applying for CTO of the Board.

3. In accordance with Item No.11 of the EIA Notification, 2006, any new industry shall obtain NOC from MoEF/SEIAA in the event of transfer of original EC in a different name.
4. The unit shall provide STP of adequate capacity for the treatment of sewage to be generated from the unit's premises so as to satisfy the standards prescribed by the Board.
5. The unit shall provide ETP of adequate capacity for the treatment of trade effluent generated from the unit's process so as to satisfy the standards prescribed by the Board.
6. The unit shall make necessary arrangements for the utilization of treated sewage & trade effluent on land for gardening after achieving the standards prescribed by the Board.
7. The unit shall discharge the sea water into the marine coastal areas and shall ensure that the temperature of discharge shall not exceed 5 degrees above the ambient water temperature of receiving body.
8. The unit shall endeavour to enter into MoUs with NHAI, Associations of Cement Industries and Municipal Authorities for ensuring full ash utilization.
9. Coal conveyance shall take place in closed conveyor and that there shall be no open stacking of the coal in the CRZ area.
10. Construction activity shall be carried out strictly as per the provisions of CRZ Notification, 2011. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.
11. The unit shall develop green belt by planting tall tree saplings (Kurunkadugal scheme) [1000 saplings shall be planted with spacing of 5x5m for each tree and sapling should be 5 to 7 ft height] within the unit premises.
12. The unit shall provide rain water harvesting facilities inside the premises for the recharge of ground water.
13. The unit shall not use 'Single Use Plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and pouches, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises during the construction phase. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel glass, porcelain plates/cups, cloth bag, jute bag etc.
14. This consent order does not absolve from obtaining necessary permission / clearance from other Authority or under other Statute as applicable.

M. VIKRANTHINI
Secretary
 For Member Secretary,
 Tamil Nadu Pollution Control Board,
 Chennai

To
 Chief Engineer / Projects / TANGEDCO,
 M&NORTH CHENNAI THERMAL POWER STATION STAGE III (1X800MW),
 Chief Engineer/Projects- II, TANWEDCO, 1st floor 50, Block, TNEB HQ Complex, 144, Anna Salai, Chennai-2
 Pin: 600002

Copy to:

Category of the Industry :

RED



CONSENT ORDER NO. 2403259001565 DATED: 05/11/2024.

PROCEEDINGS NO.T2/TNPCB/F.0455GMP/RL/GMP/A/2024 DATED: 05/11/2024

SUB: TNPC Board-Consent for Establishment – EXTENSION -M/S NORTH CHENNAI THERMAL POWER STATION STAGE III (1X800MW) , S.F. No. 177 - 187, 235 - 240, ENNORE Village, Ponneri Taluk, Tiruvallur District- for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987 (Central Act, 14 of 1981)-Issued- Reg. (Industry User ID- R16AMB4493017)

REF: 1. Application no. 59001565 dated: 10.04.2024/06.09.2024.
2. IR.No : F.0455GMP/RL/JCEE-M/GMP/2024 dated 21/10/2024
3. Minutes of the 233rd TSC meeting vide item No.233-10 dated:24.10.2024.

Consent to establish or take steps to establish was granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987 (Central Act, 14 of 1981) (hereinafter referred to as "The Act") to the Occupier of the unit of M/s.NORTH CHENNAI THERMAL POWER STATION STAGE III (1X800MW) authorizing to establish or take steps to establish the industry in the site of S.F.No.177 - 187, 235 - 240,ENNORE village, Ponneri Taluk, Tiruvallur District vide reference First cited with validity for Five years .

The unit has requested for extension of time limit for establishing the plant since they could not establish the plant within the period of Five years vide reference second cited.

The subject was placed before the committee meeting vide reference third cited and the committee decided to extend the validity of the Consent to establish for further period.

In view of the above, the validity of the Consent to establish is extended for further period upto January 19, 2027 , or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions specified in the Consent for Establishment issued vide reference first cited.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LIFE!" logo and mascot which is available in

II(T) dated. 20.01.2016.

2. In accordance with Item No.9 of the EIA Notification, 2006, Project Proponent shall possess valid EC while applying for CTO of the Board.
3. In accordance with Item No.11 of the EIA Notification, 2006, any new industry shall obtain NOC from MoEF/ SEIAA in the event of transfer of original EC in a different name.
4. The unit shall provide Electrostatic Precipitator with stack for the boiler so as to achieve the AAQ/Emission standards prescribed by the Board as proposed.
5. The unit shall install FGD (Flue Gas Desulphurisation) as committed so as to achieve the AAQ/Emission standards prescribed by the Board
6. The unit shall adhere to the ANL standards prescribed by the Board.
7. High Efficiency Electrostatic Precipitators (ESPs) shall be installed to ensure that particulate emission does not exceed 30 mg /Nm³. Adequate dust extraction system such as cyclones / bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided along with an environment friendly sludge disposal system.
8. Adequate dust extraction system such as cyclones / bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.
9. The SO₂, NO_x and Hg emissions shall not exceed 100 mg / Nm³, 100 mg / Nm³ and 0.03 mg / Nm³ respectively.
10. Fugitive emission of fly ash (dry or wet) shall be controlled such that no agricultural or non agricultural land is affected. Damage to any land shall be mitigated and suitable compensation provided in consultation with the local Panchayat.
11. Fly ash shall not be used for agricultural purpose. No mine void filling will be undertaken as an option for ash utilization without adequate lining of mine with suitable media such that no leachate shall take place at any point of time. In case, the option of mine void filling is to be adopted, prior detailed study of soil characteristics of mine area shall be undertaken from an institute of repute and adequate clay lining shall be ascertained by the State Pollution Control Board and implementation done in close co-ordination with State Pollution Control Board.
12. Fly ash shall be collected in dry form and storage facility (silos) shall be provided. Mercury and other heavy metals (As, Hg, Cr, Pb etc) shall be monitored in the bottom ash. No ash shall be disposed off in low lying area.
13. The unit shall develop green belt by planting tall tree saplings (Kurunkudugal scheme) [1000 saplings shall be planted in each kurunkudugal with spacing of 5x5m for each tree sapling should be 5 to 7 ft height] within the unit premises.
14. The unit shall not use 'Single Use Plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flaps irrespective of thickness, within the industry premises during the construction phase. Instead unit shall encourage use of eco friendly alternative such as banana leaf, coconut palm plate, stainless steel glass, porcelain plates/cups, cloth bag, jute bag etc.
15. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failure to remit the consent fee, this consent order will be withdrawn.

M VANDYALAKSHMI Special Agent in Charge
Tamil Nadu Pollution Control Board
Chennai
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To

Chief Engineer / Projects / TANGEDCO,

M/o NORTH CHENNAI THERMAL POWER STATION STAGE III (1X300MW),

Chief Engineer/Projects- II, TANGEDCO, 1st floor SB, Block, TNES HQ Complex, 144, Anna Salai, Chennai-2

Pin: 600002

Copy to:

1. The Commissioner, MEENJUR-Panchayat Union, Puzosai Taluk, Tiruvallur District.
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, GUMMIDIPOONDI.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

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ANNEXURE NCTPP Stage-I/II: Tribal Operation- Coal and Ash Details							
Sl.No	Coal Consumption (From the date of Trial Production started) in MT	Quantity of Ash Generated		Quantity of Ash Disposed		Mode of Disposal	Other Waste Generated if Any & its Mode of Disposal
		Fly Ash (MT)	Bottom Ash (MT)	Fly Ash (MT)	Bottom Ash (MT)		
1	16,01,467.13	195199.31	58867.64	194887.34	50097.46	Disposed by setting Fly Ash and Bottom ash transported by road through Closed Bulkers Disposed by setting Bottom Ash . Dry Bottom ash transported by road through covered kerbs	1. Clinchum and MIE reject Stored in separate place for resale. 2. Reject Water from BO DM Plant is let into sea through NCTPS pre Cooling Channel. Other water/wastes neutralized in neutralization pit and disposed. 3. Temporary Septic tanks are provided for Sewage and digested with bio-enzymes.

1) Date of Tribal Operation Started	17.03.2026
2) Ash utilization Percentage	69.70%

ASH LISTED DETAILS - RCTPP - III in MT

MONTH	COAL CONSUMPTION			AIR Generation		Total Ash Generation	Fly Ash Used	Bottom Ash Used	Bottom ash water/cinder	Total bottom ash & cinders Used	Total Ash Used	% of Ash Utilized	MS Report
	BEFORE	IMPROVED	Total	Fly Ash	Bottom Ash								
	A	B	C										
Mar-24	20884.485	551.561	21436.046	8130	908	9040	7850	740		740	8830	95.4	
Apr-24	4580.908	18572.609	14933.688	3960	1352	5312	1688.12	1818.74		3058.74	2893.88	86.5	
May-24	4732.548	38207.088	42939.6	3748.81	1300	5048.81	3289.12	3022.36		1812.28	4371.38	84.6	
Jun-24	0	118685.204	118685.164	5355.79	908	6263.78	4214.14	422.48		488.48	5214.62	64.7	
Jul-24	0	108647.641	108647.343	4521.34	540.35	5061.69	4355.04	642.04		642.04	5677.08	87.9	
Aug-24	0	234715.432	234715.432	9435.27	1400	10835.17	9222.34	241.81		941.64	8783.88	80.2	
Sep-24	0	38371.771	38371.771	1458.20	1008	2466.18	1248.04	999.78		588.70	1840.72	75.7	
Oct-24	0.00	0.00	0.00			0	0.00	0.00		0	0	0.0	
Nov-24	0.00	0.00	0.00			0	0.00	0.00		0	0	0.0	
Dec-24	0.00	211.00	211.00	38.00	28.00	66	0.00	0.00		0	0	0.0	
Jan-25	48204.62	37086.10	85290.72	14025.88	4544.61	18570.49	15811.11	4796.31	22.78	4799.08	18618.18	106.1	102.42
Feb-25	0.00	0.00	0.00	0.00	0.00	0	139.85	0.00		0.00	139.85	0.0	0.00
Mar-25	68233.85	17687.00	85920.85	14458.25	4160.40	18618.65	14879.04	4195.80	63.04	4888.84	18229.28	97.9	16.94
Apr-25	158233.00	60994.80	228227.80	33295.31	9880.39	43175.70	32552.240	8024.858	26.88	8294.85	43261.1	103.7	116.86
May-25	43592.00	22187.60	65779.60	8926.81	2573.62	11500.43	18776.200	2985.990	93.18	3079.17	12448.87	111.8	128.88
June-25	141735.00	118818.86	260553.86	41817.86	13207.50	55025.36	41263.220	11894.904	1271.25	12505.184	53889.384	105.4	285.43
Jul-25	111824.00	50203.00	162027.00	28439.70	5094.52	33534.22	26486.480	7195.300	3084.81	9819.87	38358.31	104.3	242.03
Aug-25	38180.00	20881.68	59061.68	7152.75	2865.47	10018.22	7488.500	2861.780	613.64	3415.82	18194.30	185.7	86.58
Sep-25	0.00	0.00	0.00	0.00	0.00	0	0.000	0.000		0.00	0	0.0	0.00
Oct-25	62021.00	37286.00	102317.00	13128.94	3585.39	16714.33	13222.670	2586.308	677.82	1073.3	16898.97	99.2	223.67
Total Qty In MT	6,89,269.48	9,18,137.65	16,08,407.13	1,95,199.32	88,867.64	2,81,066.94	1,94,687.34	58,097.46	6,448.08	20043.64	2,56,229.88	88.7	3,692





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17 December 2025 at 15:45

47.

